<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 266 OF 2017

Dated: 8th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

GAIL India Ltd. Vs.			Appellant(s)
The Petroleum & Natural Gas F	Regula	tory Board	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Neelima Ms. Gunjan S	•
Counsel for the Respondent(s)	:	Ms. Sonali M	alhotra

<u>ORDER</u>

Learned counsel for the Appellant seeks two weeks' time to file Rejoinder. Time is granted. She may file the rejoinder within two weeks i.e. on or before 22.10.2018, with advance copy to the other side.

List the matter on 29.10.2018.

(B.N. Talukdar) Technical Member (P&NG) (Justice Manjula Chellur) Chairperson

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